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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 427 OF 2025

IN THE MATTER OF:

AMEEL KHAN

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

.....RESOPONDENT (S)

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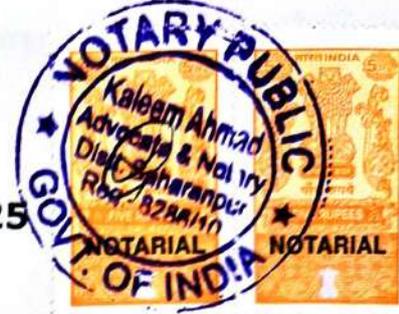
DATED: - 11.11.2025

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ORIGINAL APPLICATION NO. 427/2025



IN THE MATTER OF:

AMEEL KHAN

APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

RESPONDENT(s)

**REPLY AFFIDAVIT OF DISTRICT MAGISTRATE
SAHARANPUR IN COMPLIANCE OF ORDER DATED
26.08.2025 PASSED BY THIS HON'BLE TRIBUNAL**

The Respondent No. 3 herein states as under:

MOST RESPECTFULLY SHOWETH:

I, Manish Bansal aged about 35 years, S/o Ram Avtar Bansal, presently posted as District Magistrate – Saharanpur, the deponent, do hereby solemnly state and affirm as under:-

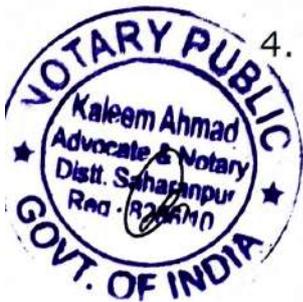
1. That I am the above-mentioned officer of answering Respondent No. 3 and is duly competent to file the



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present affidavit. That the Deponent is well conversant with the facts and the circumstance of the instant case and is competent to swear this affidavit.

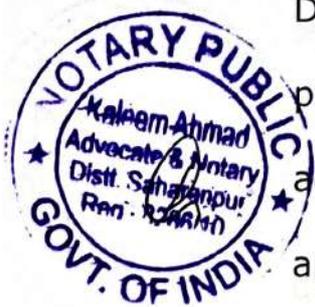
2. That the Deponent has read and understood the contents of the present affidavit. The averments made in the Original Application, which are not specifically admitted hereunder, must be considered to have been denied by the Deponent.
3. That the contents of the present reply affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed there from.
4. That the Deponent is posted as District Magistrate-Saharanpur, since 26.06.2024 and is swearing this affidavit in his official capacity.
5. That this Hon'ble Tribunal vide its order dated 26.08.2025 was pleased to issue the following directions: -



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".....4 Issue notice to the Respondents 5. Shri Ankit Verma, Advocate accepts Notice on behalf of Respondent Nos. 1 to 4 and seeks two weeks' time to file the reply. Applicant is directed to serve the other Respondents and file affidavit of service at least one week before the next date of hearing....."

6. That the present response is being filed in respectful compliance of the order dated 26.08.2025 passed by this Hon'ble Tribunal, in this present Original Application.
7. That the present Original Application has been filed by the Applicant challenging the District Survey Report 2024 of District Saharanpur on the ground that the same has been prepared by the Sub Divisional Committee without adherence to the Enforcement and Monitoring Guidelines and its subsequent approval by SEIAA, UP without considering the Replenishment Studies.
8. That this Hon'ble Tribunal vide its order dated 26.08.2025 was further pleased to observe that *"It has been pointed*



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out that the OA No. 119/2025, OA No. 247/2025 and OA No. 134/2025 involving the same issue questioning the DSR of district Saharanpur are already pending before the Tribunal."

9. That the deponent herein has filed response in Original Application No. 119 of 2025 titled as Mursleen v/s State of Uttar Pradesh & Ors. on 06.05.2025. That since the OA No. 247/2025 titled as Kapil Chauhan v/s State of Uttar Pradesh is identical in nature, therefore the reply filed by the deponent in OA No. 119 of 2025 may also be treated as response of deponent in OA No.247/2025.

10. That at the outset it is pertinent to submit that the aforesaid Original Application filed by the applicant seeking quashing of the auction notices dated 28.02.2025, 26.05.2025, 05.06.2025, and 07.08.2025 issued by the deponent is predicated upon baseless, misleading and erroneous assertions. The Original Application filed by the Applicant is devoid of merit, not maintainable in law, thus liable to be dismissed.



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11. That the OA has been filed alleging that the DSR of District Saharanpur which has been approved is incomplete because there has been no proper replenishment study. The very basis of the said averments/allegations is that SEAC and SEIAA have given approval to the DSR. The approvals conditional on the fact that in the minutes of 828th meeting, SEIAA has laid down a condition, which is reproduced hereunder:

"Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.

The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of District, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned



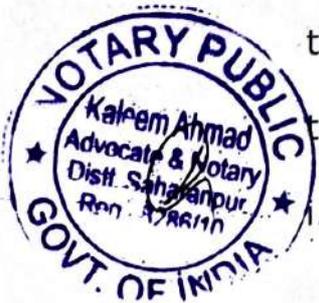
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shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place."

12. That it is submitted that the very basis of the instant Original Application is only interpretative and not at all factual. It is a fact that replenishment study has been done for preparing the DSRs of District Saharanpur according to **APPENDIX X** of the notifications dated 15.01.2016 and 25.07.2018- and the Enforcement and Monitoring Guidelines for Sand mining, 2020 ('EMGSM-2020') **Annexure I to VIII.**

13. Appendix X of the 15.01.2016 and 25.07.2018 notification emphasizes the importance of DSR. It states that the main objectives of the District Survey Report are to ensure:

- i. Identification of areas of aggradations or deposition where mining can be allowed;
- ii. identification of areas of erosion



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- iii. proximity to infrastructural structures and installations where mining should be prohibited
- iv. calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.

The achievement of the abovementioned objectives is the primary role that the DSR must serve, as a guiding reference document, in the process to grant the Environmental Clearances for minor minerals.

14. Further, in the EMGSM-2020, point 4.1 & 4.1.1 provide for preparation of DSR. It interalia state that the format of the DSR should be in conformity with the format given in Annexure I to Annexure VII of the EMGSM-2020.

These annexures are:

Annexure -I: Details of Sand/M-Sand sources

Annexure-II: List of Potential Mining Leases (existing & proposed)

Annexure-III: Cluster and Contiguous Cluster details



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Annexure-IV: Transportation Routes for individual leases and lease in Cluster

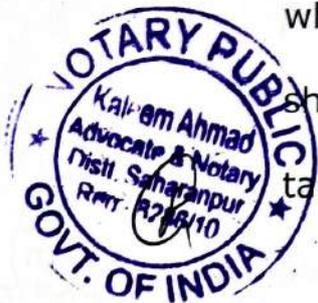
Annexure-V: Final list of Potential Mining Leases (existing & proposed)

Annexure-VI: Final list of Cluster and Contiguous Cluster

Annexure-VII: Final Transportation Routes for individual leases and lease in Cluster

Annexure-VIII: Identification of New Mining Lease areas in the District

15. Thus, DSR should essentially fulfil the 4 objectives which have been mentioned above and at the same time should confirm, in format and content thereof, with the tables given in Annexure-I to Annexure-VIII.



16. That it is reiterated that this set of data are interdependent and can only be analysed and presented in the DSR after necessarily conducting survey of the following:

i. Adequate mineral volume availability.

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- ii. Distance of the lease from different infrastructural features.
- iii. **Resource estimation / replenishment potential.**
- iv. The probability or possibility of cluster formation.
17. Furthermore, point 5.0 of the EMGSM-2020 provides for replenishment study and 5.1 and 5.2 provides for Generic Structure of Replenishment Study and Methodology for Replenishment Study respectively. In 5.2 it interalia states that a "*simulation model is used with basic data generated from the field in the pre-study and post-study period (preferably pre-monsoon and post-monsoon) to estimate the volume of replenished material.*" Thus, it must be noted that pre-monsoon and post-monsoon are the preferred study period, which implies that they are not the mandatory study period.
18. That the above mentioned relevant parts of notifications and ESGSM-2020 clearly implies that each lease being proposed for mineral extraction in the DSR should be tested and illustrated accordingly in the DSR to



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achieve the said objectives and to confirm the given format.

19. In this background, it is submitted that the DSR approved by SEIAA for the District of Saharanpur which is subject matter of the instant Original Application, is in conformity with the notifications dated 15.01.2016 and 25.07.2018 as well are in conformity with the EMGSM-2020 and provide the data as required in the Annexures to EMGSM-2020.

20. That the aforesaid DSR has been prepared after conducting proper Replenishment Study. This kind of exercise and details can only be one after conducting proper resource estimation/replenishment study. Further, even the cluster leases and contiguous clusters can be identified only after analyzing and identifying areas of aggradations or deposition and that of erosions which in turn necessitates proper resource estimation/replenishment study.



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21. That the Hon'ble Supreme Court vide its judgment dated 10.11.2021 in *Pawan Kumar*, modified the procedure for preparation of DSR and directed the same be prepared by a Sub-Divisional Committee.
22. That in compliance with the Enforcement & Monitoring Guidelines for Sand Mining-2020, the Sustainable Sand Mining Management Guidelines 2016, and the notifications issued on 15.01.2016 and 25.07.2018, as well as the order passed by the Hon'ble Supreme Court, a Sub-Divisional Committee (SDC) was constituted by the deponent on 02.05.2022 to conduct Replenishment Study for preparation of DSR.
23. That the DSR of District Saharanpur was submitted to SEAC/SEIAA vide letter dated 18/12/2023 which had the details of pre and post monsoon replenishment study of year 2022. Further a detailed presentation on DSR & Replenishment Study was shared with SEAC Committee Members vide e-mail dated 02.05.2024.



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24. That it is undisputed that SOP issued by SEIAA/SEAC had a requirement of DSR which was submitted along with Replenishment Study Results. While SEAC evaluation of DSR, Physical copies of Replenishment Study Report-2022 in Six (06) Volumes was shown as part of evaluation, and depicted in presentation.

25. That the DSR of District Saharanpur was prepared in Year-2022 and thereafter was presented before SEAC on 03.05.2024 in view of the SOP issued by the SEIAA, UP. While evaluating the DSR Saharanpur it was informed that the replenishment studies were done prior to its preparation. The studies of year-2022 had a valid significance which SEAC took into consideration. It was informed that Replenishment Studies are now being conducted on year to year basis and were also conducted in year-2023.

26. That the updated DSR which was duly prepared by the Sub Divisional Committee was forwarded on 18.01.2023 and 13.01.2023 to the Special Secretary



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Geology and Mining and Director, Geology and Mining
Department State of UP. 02.02.2024, is as follows:

27. That the committee constituted by the Government examined the District Survey Report (DSR) for 21 mining areas of District Saharanpur. The report has been found to be in accordance with the Standard Operating Procedure (SOP) dated 02.02.2024 issued by SEAC/SEIAA, which has been formulated under the Sustainable Sand Mining Management Guidelines, 2016, the notifications of the Ministry of Environment, Forest and Climate Change dated 15.01.2016, and 25.07.2018, as well as within the scope and ambit of Enforcement & Monitoring Guidelines for Sand Mining, 2020. The said SOP issued by the SEAC/SEIAA, was subsequently submitted to the Directorate vide letter dated 07.02.2024. The Directorate, in turn, forwarded the SOP to all District Magistrates for necessary action vide a letter dated 12.02.2024.



or

28. That the agenda discussed, as per the minutes of the aforesaid meeting dated 02.02.2024, is as follows:

a. A detailed Standard Operating Procedure (SOP) for the preparation and modification of the DSR for Sand Mining, River Bed Material (RBM), and in-situ rocks was discussed and duly formulated.

b. It was resolved that the Secretariat shall forward the approved SOP for the preparation and modification of the DSR for Sand Mining, RBM, and in-situ rocks to the Directorate of Geology & Mining (DGM) to ensure its effective implementation across the respective districts.

c. It was further resolved that all DSRs received by SEIAA/SEAC shall be forwarded to the DGM by the Member Secretary/Nodal Officer, SEAC, for their comments and suggestions.

29. That a bare perusal of the above mentioned Standard Operating Procedure (SOP) it is imperative to note that the Standard Operating Procedure (SOP) issued by SEIAA

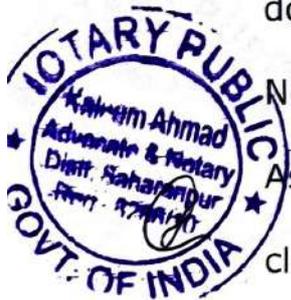


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does not mandate inclusion of the whole Replenishment Study done as a part of the District Survey Report (DSR).

30. That the DSR has been prepared after complying with the Clause 4 & 5 of EMGSM-2020 Guidelines. The requirement of the Clause like River Audit/Survey, Safety Zones from Riparian, Forest, Irrigation points, and assessment of mineral availability on Drone Mapping has been done in the Replenishment Study Report of Year-2022. The Section 4.1.1 relates to assessment of Cluster which has been properly done in the Annexure-III of the DSR. Appendix-XI of MoEF Notification S.O. 3977(E) dated 14-Aug-2018 provides EIA Assessment of projects ranging from 0 to area >100 ha. in cluster situation.

31. That the DSR-2022 of Saharanpur covers all these 11 items as well as additional requirement which were covered in Item 12 to 15 in the DSR. It was also declared in DSR (Page No- 141 of Annx-1A) that Item No. 12 to 15 relates to the requirement River Audit, Drainage assessment, Mineral Potential & Annual Deposition for which a detailed



Replenishment Study report in Six (06) Volumes has been prepared and be referred for assessment of detailed compliance as per EMGSM-2020 Guidelines.

32. That though the DSR was prepared in Year-2022 prior issuance of SOP the proposed leases was clearly marked on satellite images (Page 258-282 of Annx-1A) in year-2022.

33. That the Replenishment Studies of year-2022 contained detailed marking/mapping of leases in toposheet, drainage pattern sheet, Google satellite images and cadastral revenue maps.

34. That the for carrying out replenishment study of minor minerals available in District Saharanpur for pre- and post- monsoon season in year 2022 only technical assistance was sought from M/s Green India consulting Pvt. Ltd, Vaishali, Ghaziabad UP. The Replenishment Study for year 2022 was duly conducted by the Sub Divisional Committee only.



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35. That a comprehensive Replenishment Study for District- Saharanpur, for the year 2024 was conducted by the Sub-Divisional Committee, and the report was uploaded on the NIC website (www.saharanpur.nic.in) on 01.11.2024. The Replenishment Study Report was submitted by the District Administration Saharanpur to State Environment Impact Assessment Authority, U.P. (SEIAA) on 09.04.2025.

36. That the District Survey Report (DSR), prepared by the Sub-Divisional Committee (SDC), was duly uploaded on the official portal of District Saharanpur for a period of 30 days to invite public objections and suggestions. However, during the aforesaid period, few objections and suggestions were received which were resolved as per rules after informing the concerned.

37. That to examine the proposals received from Districts regarding modifications or incorporations in the District Survey Reports, an interdepartmental committee was also constituted at the Directorate level. This committee



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comprised of officials from the Revenue Department, Environment Department, Forest Department, Irrigation Department, and Mining Departments of the State Government.

38. That the District Survey Report (DSR) of Saharanpur has been duly approved, by SEIAA, UP which is in accordance with the law. There exists no illegality or procedural infirmity in the process. Furthermore, the State Government is vested with the authority to auction mining leases under Rule 23(1) of the Uttar Pradesh Minor Mineral (Concession) Rules, 2021 (UPMMCR-2021).

39. That it is imperative to mention that the mining areas cannot remain unoccupied for prolong period due to inter District stake holding, as it increases the risk of illegal mining activities. Accordingly auction notices dated 28.02.2025, 26.05.2025, 05.06.2025, and 07.08.2025 were issued for 14 vacant sand/RBM mining areas wherein 12 Letter of Intents have been granted in favour of Respondents No. 7-17 who have been duly served by the



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office of deponent in compliance of the order dated 26.08.2025 passed by this Hon'ble Tribunal. A copy of service report is annexed herewith and marked as

Annexure R-1

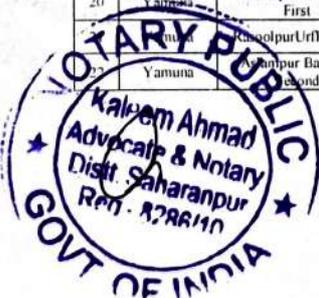
40. That the issuance of Letter of Intent (LOI) is the primary stage for awarding mining leases. The project proponent is not permitted to commence any mining operations until approved mining plan and environment clearance is submitted by the lease holders.

41. That it is further submitted that the mining in the aforesaid advertised areas has not been conducted from past few years due to which, areas are getting over replenished. A quantity available in the lease is result of pre-monsoon mineral reserve plus post monsoon replenishment. If a lease is not operated that past replenishment converts into a reserve in next monsoon period over which a new replenishment occurs.



for

Sl.	River	Village	Gata/Khand/Zone	Area (in Ha.)	Year -2022			Year -2023			Year -2024			Minable Reserve proposed for Annual Production in DSR out of Total available Quantity-cum
					Pre-Monsoon Reserve - 2022 (A) - cum	Post-Monsoon Replenishment - 2022 (B) - cum	Total Reserve/Quantity in Lease (A+B) - cum	Pre-Monsoon Reserve - 2023 (A) - cum	Post-Monsoon Replenishment - 2023 (B) - cum	Total Quantity in Lease - 2023 (A+B) - cum	Pre-Monsoon Reserve - 2024 (A) - cum	Post-Monsoon Replenishment - 2024 (B) - cum	Total Quantity in Lease - 2024 (A+B) - cum	
1	Badshahbahugh Rao	MavapurRooppur	Gata No. 14/1	3.100	92993	6895	99888	99980	29039	129019	129190	29884	159074	69750
2	Yamuna	Bartha Korsi	Gata No. - 1	36.000	173732	700626	874358	174518	802800	977318	222583	817200	1039783	756000
3	Badkala Ra	HaidarpurHindwala	Khand No / Gata No - 8/1, 19 & 22	4.200	143893	14683	158576	64708	100004	164712	70255	68292	138547	94500
4	Khurwari Ra	SherpurPelon	Gata No. - 378/2 & 379/2	7.000	206037	12627	218664	218677	202300	420977	420910	107100	528010	197500
5	Yamuna	NunivariAehatmal	Gata No - 1/1/1 Laal 38	24.290	607313	359639	966952	950600	456773	1407373	1407390	408558	1815948	437247
6	Yamuna	Rehna	Khand No / Gata no - 03, Lot No - 03	8.050	195089	71575	266664	266780	139265	406045	406100	121555	527655	138462
7	Garsara Rao	Rahena	Gata No. 179/2	3.750	111795	7252	119047	119102	71813	190915	190877	50850	241727	67500
8	Yamuna	Dhikkan Kalan	Gata No. - 839, 841 to 856, 858, 859, 860, 861, 863, 864, 865, 866, 867, 871, 872, 888, 889, 406, 407	52.630	26767	755349	782116	158700	1089441	1248141	705163	973655	1678818	947368
9	Khurwari Ra	SherpurPelon	403, 404/1, 405, 406/1, 416/2, 421/1, 422/2, 423/2, 424/2, 429 and 431	6.475	229913	66426	296339	296450	104895	401345	401290	58275	459565	77700
10	Kaluwala	KaluwalaPahadipur	119/1, 120/1, 192/1, 193/1, 125/4	14.900	359485	130439	489924	489972	299490	789462	789388	171350	960738	178800
11	Yamuna	Akbarpur Bans Aehatmal	1	17.900	248739	485450	734189	734092	345470	1079562	1079510	286400	1365910	322200
12	Yamuna	ArazJesadiAehatmal and MasoodpurGarhAehatmal	1 and 1	13.800	412595	119541	532136	532096	251160	783256	783200	230460	1013660	248400
13	Yamuna	Sheljadpur Bans Aehatmal	1	13.000	383857	188528	572385	572455	129740	702195	702180	216840	919020	234000
14	Yamuna	Alauddinpur Bans Aehatmal	1/1	9.580	145022	335551	480573	480653	189684	670337	670350	161902	832252	172440
15	Yamuna	MehmoodpurNangli Aehatmal	1	15.700	528459	181049	709508	709400	284170	993570	993545	265330	1258875	282600
16	Yamuna	Shahpur Bans Aehatmal	1/1	15.600	351410	144427	495837	495866	291876	787742	787766	270660	1058426	280800
17	Yamuna	NityanandpurAehatmal and Said-mohamadpurAehatmal	1 and 1ma	17.700	593005	328459	921464	921500	350460	1271960	1271990	279660	1551650	318600
18	Yamuna	AbutalibpurGarhAehatmal	1	37.000	1217817	983797	2201614	2201550	713360	2914910	2914855	457320	3372175	666000
19	Yamuna	NunivariAehatmal - Khand Second	1/1/1	19.000	519716	225414	745130	745000	375250	1120250	1120200	324900	1445100	342000
20	Yamuna	Aslampur Bartha - First	1/1 M	36.600	1250795	414321	1665116	1665200	688080	2353280	2353270	552660	2905930	658800
	Yamuna	Aslampur Bartha - Second	1/1	34.000	897564	364931	1262495	1262100	631380	1893480	1893430	499460	2392890	612000
	Yamuna	Aslampur Bartha - Second	1/1 M	28.160	726618	225401	952019	951900	520960	1472860	1472880	368896	1841776	506880



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42. That it is submitted that the mining of the entire total geological reserve available in any allotted area cannot be permitted. In accordance with the provisions of the Enforcement & Monitoring Guidelines for Sand Mining-2020 and the Sustainable Sand Mining Management Guidelines - 2016, only 60% of the total quantity of the minor mineral can be permitted for mining. Furthermore, it is also informed that, following the Replenishment Study Plan (2022) conducted in the allotted areas after the year 2021, and due to the non-operation of mining activities till the present time, the mineable reserve in these allotted areas has not changed. Nevertheless, the department has ensured that the Replenishment Study is conducted by the Sub-Divisional Committee every year.

43. That furthermore, the committee has thoroughly evaluated the environmental and ecological impact of mining activities within the identified areas, ensuring compliance with sustainable mining practices and adherence to environmental conservation norms. Special attention has been given to the replenishment capacity of

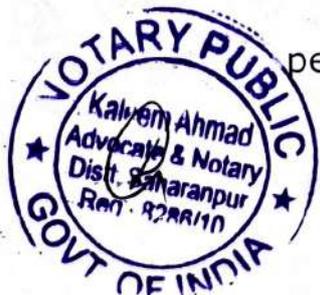


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sand mining sites, which have been advertised, so as to maintain ecological balance and mitigate adverse effects on the riverine ecosystem.

44. That it is imperative to note that prior to the commencement of any mining operations, the allotment of a lease is subject to rigorous regulatory scrutiny and mandatory clearances, including the approval of a Mining Plan, Environmental Impact Assessment (EIA), Public Hearing, Environmental Clearance (EC), and Consent to Operate (CTO).

45. That the District Survey Report (DSR) has been duly approved, and pursuant to its implementation, the advertisement dated 28.02.2025, 26.05.2025, 05.06.2025, and 07.08.2025 have been issued in accordance with the law. There exists no illegality or procedural infirmity in the process. Furthermore, the auctioned mining leases are on the Government land as per the revenue records. A government land under



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riverbed cannot be left ideal as there are always changes of illegal mining in the area.

46. That the identification of government riverbed area having flow of water channel does not means that no space for maintaining natural/normal flow of River shall be left.

47. That to manage and address this situation the entire lot with identification of intermediary geo-coordinates is allocated to lease holder who prepares mining plan and secures EC, prior commencing mining operations. The issues related to safety zones to be left from riparian zone and minimum safety distance for maintaining of natural flow of river channel are mandatorily addressed in the mining plan and EC clearance process by SEAC/SEIAA, prior commencing mining operations. It is the legal obligation of lease holder to work in the dry river bed having exposure of minor mineral as per the conditions of mine plan and EC. In case any fresh issues are observed



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at district level after commencement of mining operations, such areas/portions of the allocated lease are restricted and declared as no mining zones and mining is prohibited in such areas/zones, as the flow of river Yamuna is dynamic in nature and the channel keeps on shifting after every monsoon period.

48. That the District Survey Report (DSR) 2024 for Saharanpur has been meticulously prepared by the competent authority through a duly authorized committee, following a comprehensive replenishment study, which includes the incorporation of precise geo-coordinates. Consequently, the DSR of District Saharanpur is in strict conformity with the provisions of the Sustainable Sand Mining Management Guidelines, 2016 (SSMMG), the Enforcement and Monitoring Guidelines for Sand Mining, 2020 (EMGSM-2020) and the Environment (Protection) Act, 1986, and is not violative of any of these statutory mandates in any manner.



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49. That it is pertinent to mention that the Sub-Divisional Committee (SDC) members conducted on-site inspections for each location proposed in the District Survey Report (DSR) and subsequently submitted their field verification report. The geo-coordinates of the mining areas were meticulously verified against the revenue records and Khasra maps, ensuring accuracy and compliance. Accordingly, the verified geo-coordinates of all designated mining areas have been duly incorporated into the DSR.

50. That the mineral development is a continuous and dynam



51. In the dynamic process, the data collected in the year 2022 was utilized by the Sub-Divisional Committee (SDC) for further assessment.

52. That in District - Saharanpur, it is strictly ensured that leaseholders timely conduct and submit pre-monsoon and post-monsoon replenishment study reports. These reports form the basis for determining the operational feasibility of the leases in the subsequent mining season.

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Accordingly, the status of operative leases that have completed the replenishment process is duly recorded and monitored.

53. That furthermore, it is noteworthy that a Replenishment Study for all mining areas in District Saharanpur was conducted and completed by the State Data Centre (SDC) in the year 2023. The geo-coordinates of all mining areas have been explicitly recorded in the DSR.

54. That the deponent herein undertakes before this Hon'ble Tribunal that the District Administration Saharanpur shall ensure that all necessary environment and statutory compliances are completed before actual commencement of mining operations by the Intending Lease Holders.

55. That further it is submitted that balance remaining period of 3 years of the DSR it shall be ensured by SDC that year wise replenishment studies are conducted and DSR is updated and revised prior its expiry period.

l
ok



56. That the deponent most respectfully submits before this Hon'ble Tribunal that he is duty bound to ensure the compliance of the orders passed by this Hon'ble Tribunal and the sand mining guidelines issued by the MoEF, with respect to sand mining activities.

[Handwritten signature]

DEPONENT

VERIFICATION

Verified at....., on that the contents of the paras 1 to of this affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom.

[Handwritten signature]

DEPONENT

IDENTIFIED BY

[Handwritten signature]
KALEEM AHMAD
Advocate
Reg. No.-10533/01
Ch.-63, Civil Court, SRE
Mob.-9359206239



376 378

This affidavit is made before me at my office.
By Shri *Nawal Bansal* who is identified by Shri *Kaleem Ahmad*.
The contents of the affidavit have been explained to the deponent who said to understand them.
Saharanpur
11 P. INDIA
[Handwritten signature]

[Handwritten signature]
Kaleem Ahmad
Advocate & Notary

803

Saharanpur Kutchery SO (247001)
RT. RU441611612TN, TVR No: 180026
29/08/2025 11:40:52. Counter No
To: MO MONIKRISHN
Saharanpur H, UTTAR PRADEH - 247001
From: JILA ADHIKARE KHANAN-247001
Base Amt: 22.00,
Wt:20 (Actual)gms
P.Mode:Cash,

Total Amt:
Net Amount: 130
Track @ www.indiapost.gov.in

POD:No www.indiapost.gov.in

Saharanpur Kutchery SO (247001)
RT. RU441611626TN, TVR No: 180026
29/08/2025 11:41:25. Counter No
To: MO TABRO N FARM
Pochampalli, TELANGANA - 50828
From: JILA ADHIKARE KHANAN-247001
Base Amt: 22.00,
Wt:20 (Actual)gms
P.Mode:Cash,

Saharanpur Kutchery SO (247001)
RT. RU441611635TN, TVR No: 180026
29/08/2025 11:41:01. Counter No
To: MO MAL BHALLKUNDE TRADING
Saharanpur H, UTTAR PRADEH - 247001
From: JILA ADHIKARE KHANAN-247001
Base Amt: 22.00,
Wt:20 (Actual)gms
P.Mode:Cash,

POD:No www.indiapost.gov.in

POD:No www.indiapost.gov.in

Saharanpur Kutchery SO (247001)
RT. RU441611630TN, TVR No: 180026
29/08/2025 11:41:55. Counter No
To: MO MA VESNO TRADING
Sarsawa SO, UTTAR PRADEH - 24723
From: JILA ADHIKARE KHANAN-247001
Base Amt: 22.00,
Wt:20 (Actual)gms
P.Mode:Cash,

Saharanpur Kutchery SO (247001)
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29/08/2025 11:41:50. Counter No
To: MO KIRDEWAN
Gombi Nagar, UTTAR PRADEH - 247001
From: JILA ADHIKARE KHANAN-247001
Base Amt: 22.00,
Wt:20 (Actual)gms
P.Mode:Cash,

POD:No www.indiapost.gov.in

POD:No www.indiapost.gov.in

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29/08/2025 11:42:00. Counter No
To: MO ARAV CONTROL
Noida HO, UTTAR PRADEH - 201301
From: JILA ADHIKARE KHANAN-247001
Base Amt: 22.00,
Wt:20 (Actual)gms
P.Mode:Cash,

Saharanpur Kutchery SO (247001)
RT. RU441611653TN, TVR No: 180026
29/08/2025 11:38:59. Counter No
To: MO FREDHI
Taksar SO, UTTAR PRADEH - 247663
From: JILA ADHIKARE KHANAN-247001
Base Amt: 22.00,
Wt:20 (Actual)gms
P.Mode:Cash,

POD:No www.indiapost.gov.in

POD:No www.indiapost.gov.in

Saharanpur Kutchery SO (247001)
RT. RU441611657TN, TVR No: 180026
29/08/2025 11:42:00. Counter No
To: MO KAVERI
Raj Nagar Ex, UTTAR PRADEH - 201301
From: JILA ADHIKARE KHANAN-247001
Base Amt: 22.00,
Wt:20 (Actual)gms
P.Mode:Cash,

Saharanpur Kutchery SO (247001)
RT. RU441611671TN, TVR No: 180026
29/08/2025 11:39:21. Counter No
To: MO DEEPAK
Saharanpur H, UTTAR PRADEH - 247001
From: JILA ADHIKARE KHANAN-247001
Base Amt: 22.00,
Wt:20 (Actual)gms
P.Mode:Cash,

POD:No www.indiapost.gov.in

POD:No www.indiapost.gov.in

Booking Ref. ID: 316611242908255
No. of Articles: 22
Total Basic Rate: 22.00
Total Weight: 22.00
Net Amount: 296
Track @ www.indiapost.gov.in
India Post
Dak Seva Jan Sany

Saharanpur Kutchery SO (247001)
RT. RU441611580TN, TVR No: 180026
29/08/2025 11:39:56. Counter No
To: MO JAY GANGESH WARR
Saharanpur H, UTTAR PRADEH - 247001
From: JILA ADHIKARE KHANAN-247001
Base Amt: 22.00,
Wt:20 (Actual)gms
P.Mode:Cash,

POD:No www.indiapost.gov.in

Saharanpur Kutchery SO (247001)
RT. RU441611699TN, TVR No: 180026
29/08/2025 11:40:24. Counter No
To: MO MONETAR
Banjara Hill, TELANGANA - 50003
From: JILA ADHIKARE KHANAN-247001
Base Amt: 22.00,

OA No.427/2025 Order dated 26.08.2025

3 messages

Mining Office <saharanpurmo@gmail.com>

Thu, Aug 28, 2025 at 2:34 PM

To: kaveri.com@gmail.com, Naveen Shakamuri <tbrofarmtechnologies@gmail.com>, ceo@molecularblock.com, md@sanitech.in, paridhiassociate2019@gmail.com, ecspvd@gmail.com, khudrungdevelopersprivatelimit@gmail.com, maa shakumbhari <maashakumbharitrader@gmail.com>, deepakminess@gmail.com, rahul kaushal <rskausal@gmail.com>, jaigangeswarmines@gmail.com

 Letter.pdf
1975K

Mail Delivery Subsystem <mailer-daemon@googlemail.com>
To: saharanpurmo@gmail.com

Thu, Aug 28, 2025 at 2:35 PM

**Address not found**

Your message wasn't delivered to **jaigangeswarmines@gmail.com** because the address couldn't be found, or is unable to receive mail.

LEARN MORE

The response was:

550 5.1.1 The email account that you tried to reach does not exist. Please try double-checking the recipient's email address for typos or unnecessary spaces. For more information, go to <https://support.google.com/mail/?p=NoSuchUser> 3f1490d57ef6-e96e88aafeasor4715897276.0 - gsmtpt

Final-Recipient: rfc822; jaigangeswarmines@gmail.com

Action: failed

Status: 5.1.1

Diagnostic-Code: smtp; 550-5.1.1 The email account that you tried to reach does not exist. Please try

550-5.1.1 double-checking the recipient's email address for typos or

550-5.1.1 unnecessary spaces. For more information, go to

550 5.1.1 <https://support.google.com/mail/?p=NoSuchUser> 3f1490d57ef6-e96e88aafeasor4715897276.0 - gsmtpt

Last-Attempt-Date: Thu, 28 Aug 2025 02:05:03 -0700 (PDT)